

| <b>FORM A</b><br><b>PUBLIC ANNOUNCEMENT</b><br><i>[Regulation 14 of the Insolvency and Bankruptcy Board of India</i><br><i>(Voluntary Liquidation Process) Regulations, 2017]</i><br><b>FOR THE ATTENTION OF THE STAKEHOLDERS OF</b><br><b>DECURTIS INTERNATIONAL PRIVATE LIMITED</b> |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1                                                                                                                                                                                                                                                                                     | <b>NAME OF CORPORATE PERSON</b><br>Decurtis International Private Limited                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 2                                                                                                                                                                                                                                                                                     | <b>DATE OF INCORPORATION OF CORPORATE PERSON</b><br>10 <sup>th</sup> June 2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 3                                                                                                                                                                                                                                                                                     | <b>AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED</b><br>Roc-Jaipur                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 4                                                                                                                                                                                                                                                                                     | <b>CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON</b><br>U72900RJ2019FTC065226                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 5                                                                                                                                                                                                                                                                                     | <b>ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON</b><br>3/91 SFS Agarwal Farm, Mansarovar, S.F.S. Mansarovar, Jaipur, Rajasthan, 302020                                                                                                                                                                                                                                                                                                                                                                    |
| 6                                                                                                                                                                                                                                                                                     | <b>LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON</b><br>10 <sup>th</sup> December 2024                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 7                                                                                                                                                                                                                                                                                     | <b>NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR</b><br><div> <b>Sunil Gajanan Nanal</b><br/>           Address :C/o KANJ and Co LLP, Company Secretaries, 3-4, Ashwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038<br/> <b>Permanent Address</b><br/>           Flat No. 8, Priyanshi, Lane No.6, Dahanskar Colony, Kothrud, Pune - 411038<br/>           Email: sunil.nanal@kanjcs.com<br/>           IBB/PA-002/IP-00194/2017-18/10560         </div> |
| 8                                                                                                                                                                                                                                                                                     | <b>LAST DATE FOR SUBMISSION OF CLAIMS</b><br>9 <sup>th</sup> January 2025                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |

Notice is hereby given that the **Decurtis International Private Limited** has commenced voluntary liquidation on 10th December 2024.  
 The stakeholders of **Decurtis International Private Limited** are hereby called upon to submit a proof of their claims, on or before 9th January 2025 to the liquidator at the address mentioned against item 7.  
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.  
 Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/12/2024  
 Place: Jaipur

**Sunil Gajanan Nanal**  
 Liquidator  
 IBB/PA-002/IP-00194/2017-18/10560

**फॉर्म ए**  
**सार्वजनिक घोषणा**

(भारत सरकार के दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, २०१७ के विनियमन १४ के तहत)  
**डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ**

| क्रम | विवरण                                                                  | विस्तृत विवरण                                                                                                                                                                                                                                                                                                                                             |
|------|------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| १    | कॉर्पोरेट व्यक्ति का नाम                                               | डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड                                                                                                                                                                                                                                                                                                                       |
| २    | कॉर्पोरेट व्यक्ति की पंजीकरण तिथि                                      | १० जून २०१९                                                                                                                                                                                                                                                                                                                                               |
| ३    | वह प्राधिकरण जिसके तहत कॉर्पोरेट व्यक्ति पंजीकृत है                    | रजिस्ट्रार ऑफ कंपनीज, जयपुर                                                                                                                                                                                                                                                                                                                               |
| ४    | कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान क्र                         | U72900RJ2019FTC065226                                                                                                                                                                                                                                                                                                                                     |
| ५    | कॉर्पोरेट व्यक्ति का पंजीकृत कार्यालय और प्रमुख कार्यालय (यदि कोई हो): | ३/९९ एसएफएस अग्रवाल फार्म, मानसरोवर, एसएफएस, मानसरोवर, जयपुर, राजस्थान, ३०२०२०                                                                                                                                                                                                                                                                            |
| ६    | कॉर्पोरेट व्यक्ति की परिसमापन प्रारंभ तिथि                             | १० दिसंबर २०२४                                                                                                                                                                                                                                                                                                                                            |
| ७    | परिसमापक का नाम, पता, ई-मेल पता, फोन नंबर और पंजीकरण संख्या :          | सुनील गजानन नानल<br>सी/ओ कंज एंड कंपनी एलएलपी,<br>कंपनी सचिव, ३-४, ऐश्वर्या संकुल, १७<br>जी.ए. कुलकर्णी पथ, जोशी रेलवे म्यूजियम<br>के सामने, कोथरुड, पुणे - ४११०३८<br><br>स्थायी पता :<br>फ्लैट नंबर ८, प्रियंजलि, गली नंबर ६,<br>दहनुकर कॉलोनी, कोथरुड, पुणे - ४११०३८<br>ईमेल: sunil.nanal@kanjcs.com<br>आईबीबीआई/आईपीए-००२/आईपी-००१९४<br>/२०१७-१८/१०५६० |
| ८    | दावों को प्रस्तुत करने की अंतिम तिथि                                   | ९ जनवरी २०२५                                                                                                                                                                                                                                                                                                                                              |

इस माध्यम से यह सूचित किया जाता है कि डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड ने १० दिसंबर २०२४ से स्वैच्छिक परिसमापन प्रक्रिया प्रारंभ की है।

डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड के सभी हितधारकों को अनुरोध किया जाता है कि वे अपने दावों के प्रमाण ९ जनवरी २०२५ तक, ऊपर वर्णित पते पर परिसमापक को प्रस्तुत करें।

वित्तीय ऋणदाता अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करें। अन्य सभी हितधारक अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

झूठे या भ्रामक दावों के प्रमाण प्रस्तुत करने पर दंड लगाया जा सकता है।

तारीख : १२/१२/२०२४

जयपुर

सुनील गजानन नानल

परिसमापक

आईबीबीआई/आईपीए-००२/आईपी-००१९४/२०१७-१८/१०५६०

\*उपरोक्त सार्वजनिक घोषणा मूल अंग्रेजी सार्वजनिक घोषणा का स्वैच्छिक अनुवाद है।

संदर्भ स्पष्टीकरण और अन्य कानूनी मामलों के लिए मूल अंग्रेजी नोटिस को ही मान्य माना जाएगा।

## Scindia, Satcom Players Discuss Scope for Space Sector Growth

Our Bureau

New Delhi: Communications minister Jyotiraditya Scindia met executives of firms including Bharti Airtel, OneWeb, Jio-Space and Hughes Communications on Tuesday to discuss plans to develop a self-sufficient space communications sector in the country including opportunities to manufacture satellites and launch services.

"Chaired a productive stakeholder advisory meeting with the stakeholders of the satellite communication ecosystem. Together, we discussed the challenges and strategies to make India global regional hub for satellite communication services. Also explored opportunities for India to manufacture indigenous satellites and launch services, thereby strengthening the resolve of 'Atmanirbhar Bharat', Scindia posted on X. During the meeting, it was discussed how INS-SPACE, an autonomous central regulatory body can play a key role in achieving the space ambitions of the country said people familiar with the matter. The minister also held a meeting with internet service providers (ISPs) and infrastructure providers. "The discussions focused on the role of ISPs in improving cost-effectiveness of the telecom sector and optimising its operational efficiencies to support both the ISPs and the consumers," he said in a separate post on X.

## Telcos, OTT Firms Tussle over Spam and Scam at Talks

Telcos push for regulation of OTTs, telemarketers, biz entities; tech cos oppose Trai oversight

Kiran Rathee

New Delhi: As Telecom Regulatory Authority of India (Trai) looks to strengthen rules to curb spam and online scam, telcos and the tech industry are again at loggerheads. An open house discussion on the matter on Wednesday pushed for OTT platforms, businesses entities and telemarketers to be held accountable for spam and brought under the regulatory regime. But tech players, represented by Broadband India Forum (BIF) opposed the demand, saying OTTs are already regulated under the IT Act and there was no need to bring them under Trai's jurisdiction.

The stakeholders were participating in a discussion on the consultation paper for review of the telecom commercial communications customer preference regulations (TCCPR), 2018, which aims to tighten norms to curb the menace of online spam and scam. The telcos stressed that since a large amount of commercial traffic is being carried by the OTTs, if these platforms are kept outside the purview of regulations, spam and scam can't be stopped as the IT Act does not include is-

### Regulation Battle

Telcos stress the growing commercial OTTs traffic needs to be regulated that extending Trai's oversight to OTTs is legally unjustified, as the IT Act already governs such entities and flows through a complex chain of telecom players

TRAJ CHIEF acknowledges diverse opinions on scam and spam, but agrees with anti-spam rules

issues around combating these problems. But Debashish Bhattacharya, senior DDO at BIF said, "We oppose the comments made by some stakeholders on OTT as they are misplaced and legally untenable. The TCCPR applies to access service providers and not on OTT platforms." Trai chairman AK Lahoti said the cost of scam and spam is significantly contributed by the OTTs, which are not controlled but there was a lot of diversity in their opinions. "We will examine all the viewpoints while framing the regulations," he said, lauding the telecom industry's excellent support over the last few months to curb the menace.

Stressing their point, the telcos said that whatever is the regulation, it should apply to all who offer communication services, and that these entities including the OTT players and telemarketers and the principal entities (PEs) should be held accountable and bear the cost of scam and spam in commercial communications (CCC), commonly known as spam. "There should not be more subjective restrictions on telecom firms, ISPs and telemarketers should be held accountable," Vodafone Idea's regulatory head Ambika Khurana said.

The telcos said the content is generated by PEs and pushed by telemarketers while they (operators) act only as intermediaries but still all the financial penalties concerning spam are levied on them.

"There are disproportionate levies on telecom operators," said a telcos. Accountability has to be levied on PEs and telemarketers and not only on telcos. "U K Srivastava, President at Reliance Jio said, Bharti Airtel's regulatory head Rahul Vats said the issue is spam, then how can you have a distinction wherein one platform where the message is coming is regulated but the other is not. "If you are really concerned about spam, you should be more than happy to willingly agree with Trai's gold standard to curb spam," he said, adding that "The IT rules do not specifically cover the point of UCC as there is a broad definition but nothing specific to UCC." As per data shared by telcos with Trai, commercial traffic originates from about 280,000 business enterprises, which is then aggregated by about 10,000 aggregator telemarketers (TMAs) and then TMs. As per the SMS traffic to about 15 delivery telemarketers (TMs).

## Refund to Delhi Metro: SC Issues Notice to DMRC, Infra Co, Axis Bank

Indu Bhan

New Delhi: The Supreme Court on Wednesday sought response from Rail Infra Infrastructure Development Authority (RIFA), Delhi Metro Rail Corporation (DMRC), Axis Bank and their managing directors as to why contempt proceedings should not be initiated against them for failing to comply with an order to return more than ₹4,000 crore, including interest, to Delhi Metro Rail Corporation (DMRC). DMRC had filed a contempt-of-court petition against DAMEPL and Axis Bank, accusing them of "wilfully disobeying" the court's order to refund the amount that the corporation had deposited in an escrow account against an arbitration award. The apex court had in April set aside the 2017 arbitration award.

A bench led by Justice Surya Kant, however, exempted the top brass of DAMEPL and Axis Bank from personal appearance before it. While scrapping the arbitration award of about ₹6,000 crore that DAMEPL had won against DMRC, the top court had also ordered a refund of the amount that the state-run corporation had deposited in an Axis Bank escrow account as per a Delhi High Court decision.

The refund that DMRC has sought includes ₹2,396.17 crore that it deposited and ₹1,805 crore in interest. It is also seeking a 2% interest on ₹2,396 crore till the actual date of refund, according to the contempt petition. DMRC in its plea told the SC that pursuant to the April judgement, it had written to Axis Bank and DAMEPL for the refund of the amount. In May, DAMEPL said it had sent a letter to its lenders who had withdrawn the amount deposited in the escrow account. Axis Bank said it was examining relevant documents and sought time to verify the amount, no amount has been refunded so far, DMRC said.

## IOG Gifts City Unit Funds Deals of Over \$250m

Unit helping optimise borrowing costs for group cos, aims to reach \$1b in 10 mths

Sanjeev Choudhary

New Delhi: Indian Oil Corporation's GIFT City Unit has financed deals worth over \$250 million for its group companies in just about a year of operation, helping optimise their borrowing costs, IOG's finance chief said, adding that the unit aims to reach a target of \$1 billion in deals in 8-10 months. Indian Oil set up a wholly-owned subsidiary IOG Global Capital Management (IOGCM) in GIFT City in 2022 to take advantage of the fiscal benefits, regulatory ease and business opportunities there. The unit began its global treasury operation, refinancing ECBs and providing revolving

working capital and buyers' credit lines to group entities through periodic fund raising borrowings from multiple banks. Anuj Jain, director (finance), India Oil, told ET.

Regularising the subsidiaries of an non-finance company from lending to each other. A GIFT City unit, which is a finance company, can help by borrowing from the units with surplus and lending to those with funding requirements, he said. IOGCM lends to and borrows from group companies both within India and abroad to provide "optimised financing solutions to supplement the present system of going to India and overseas financial institutions," he added. "These financing deals are resulting in interest arbitrage on the one hand and optimising the borrowing cost of group entities on the other," Jain said, adding that the unit can raise funds from banks at rates more competitive than some other overseas financial institutions, thus using funds from diverse sources and hedging to mitigate risks and optimise costs.

## B'uru Leads Hiring in Key and Junior to Senior Roles

Both Tier-1 & Tier-2 cities maintain a high level of demand for junior-level talent: Randstad report

Sreerasha Basu

Bengaluru: Bengaluru leads the way as the top Tier-1 city for hiring across most industries and levels of experience, reveals a survey that provides insights across six key industries including IT, BFSI, FMCG & P&C, retail, pharma, healthcare and life sciences (HLS), and FMCG & P&C and energy & utilities. The survey also provides insights on the job market in Tier-1 and Tier-2 cities, showing a high level of demand for junior-level talent across all industries.

The job market in the BFSI, manufacturing, IT, and P&C sectors shows signs of recovery, as indicated by a rise in the number of job openings from March to August 2024, according to the second edition of the Randstad Talent Insights Report 2024 shared exclusively with ET. It draws on Randstad data in the six-month period of March-August 2024, "which has solidly emerged as a powerhouse across these six key industries—across a comprehensive range of locations, experience levels and skills. The country's talent landscape is showing a strong shift to knowledge-based industries worldwide—both in the skills and roles that take centre stage today and in emerging skills across industries."

In IT, Bengaluru accounted for 31.5% of talent demand at the junior level, 27.3% at the middle and 28.8% at senior levels. For BFSI, the corresponding figures are 24.8% (junior), 31.6% (middle) and 27.1% (senior). For retail, manufacturing & automotive, BFSI and FMCG & P&C, the corresponding figures are 20.4% (junior), 30.4% (middle) and 32.8% (senior). In FMCG & P&C, demand is 27.2%, 38.8% and 34.3% at junior, middle and senior levels respectively. Bengaluru also shows a strong share

in the BFSI, manufacturing & automotive, BFSI and FMCG & P&C, the corresponding figures are 20.4% (junior), 30.4% (middle) and 32.8% (senior). In FMCG & P&C, demand is 27.2%, 38.8% and 34.3% at junior, middle and senior levels respectively. Bengaluru also shows a strong share

in the BFSI, manufacturing & automotive, BFSI and FMCG & P&C, the corresponding figures are 20.4% (junior), 30.4% (middle) and 32.8% (senior). In FMCG & P&C, demand is 27.2%, 38.8% and 34.3% at junior, middle and senior levels respectively. Bengaluru also shows a strong share

in the BFSI, manufacturing & automotive, BFSI and FMCG & P&C, the corresponding figures are 20.4% (junior), 30.4% (middle) and 32.8% (senior). In FMCG & P&C, demand is 27.2%, 38.8% and 34.3% at junior, middle and senior levels respectively. Bengaluru also shows a strong share

in the BFSI, manufacturing & automotive, BFSI and FMCG & P&C, the corresponding figures are 20.4% (junior), 30.4% (middle) and 32.8% (senior). In FMCG & P&C, demand is 27.2%, 38.8% and 34.3% at junior, middle and senior levels respectively. Bengaluru also shows a strong share

### Job Market at a Glance

| Sector             | Junior | Middle | Senior |
|--------------------|--------|--------|--------|
| BFSI               | 24.8   | 27.3   | 28.8   |
| FMCG & P&C         | 27.2   | 38.8   | 34.3   |
| Pharma             | 20.4   | 30.4   | 32.8   |
| IT                 | 31.5   | 27.3   | 28.8   |
| Healthcare         | 20.4   | 30.4   | 32.8   |
| Automotive         | 20.4   | 30.4   | 32.8   |
| Manufacturing      | 20.4   | 30.4   | 32.8   |
| Energy & Utilities | 20.4   | 30.4   | 32.8   |

re of demand to rank first in the junior and middle level in the P&C, BFSI and FMCG & P&C sectors, respectively—and leads in junior level demand (23.4%) in the energy and utilities industry. Both Tier-1 and Tier-2 cities maintain a high level of demand at the junior level. Among Tier-1 cities, there is a significant increase in middle-level hiring in Mumbai for energy & utilities and Chennai for the retail and energy & utilities. In the senior level,

the IT staffing industry recorded a 4.1% quarter-on-quarter increase in the July-September period, the highest in the past few years, according to the ISE. "The IT industry has shown a steep rise YoY from 1.4% in the first quarter of this financial year to 8.4% in the September quarter," said Manmeet Singh, vice president, ISE.

## 'Job Creation Needs to Pick up Pace'

Prachi Verma

New Delhi: India's staffing industry added about 235,000 temporary workers (white and grey) roles in the year to September 30, up 8% quarter-on-quarter and 17% year-on-year, according to a report released by the Indian Staffing Federation (ISF) on Wednesday. Sectors including fast-moving consumer goods (FMCG), e-commerce, manufacturing, healthcare, retail, logistics, banking, energy and hospitality drove the growth. As of September, the flexible workforce stands at 1.81 million employed by around 130 ISF members, according to the report. "The upsurge in new employment growth in the fast-moving consumer goods (FMCG) and e-commerce sectors is indicative of a positive rise in new job opportunities," said ISF president Rohit Bhatia. "This resurgence in the market is indicative of a bright future in the coming quarters in various sectors."

US President-elect Donald Trump has said that "tariff is his favourite word in the dictionary. He has threatened to impose tariffs on China, Mexico, Canada and the BRICS countries. This has led to the currency markets going topsy-turvy and the return of inflation fears that could slow the reduction in borrowing costs. India's growth has also decelerated. The Reserve Bank of India (RBI) has raised its base rate. Inflation, unsettling the economy, has been steadfast in keeping interest rates high to tame prices. While these are on a downward trajectory, inflation has squeezed demand, with loan growth falling to 11% last month, from about 20% last year. A tight lending market along with stagnant incomes have proven to be obstacles in the way of India achieving its potential growth rate, which economists peg at as high as 8%, compared with the 5.4% it delivered in the September quarter. "No path to growth is linear," said Rohit Jawa, chief executive officer at Hindustan Unilever Ltd. "It is very important to keep eye on long-term growth. Job creation is the key to economic growth. The automotive industry, among the biggest employers in the country and a substantial revenue spinner for the state, has been struggling due to faltering demand and discretionary consumer spending back seat. Even luxury carmakers such as BMW and Mercedes are offering discounts as sales take a hit. "We are not worried about the short-term hit," said Anish Shah, chief executive of Mahindra & Mahindra Ltd. "India has an opportunity to be a manufacturing hub. A lot of investments are waiting to come into India, but the country needs to put in place physical infrastructure in the field of the judiciary that also helps in getting quick results in case of disputes. Courts are seen as taking too long to decide matters. "The judgments, even if they take long—10% are correct. I think the problem, as a perception of India, (is that) it is a long country to get quick results. It is very quickly results," said Zia Noddy, founder AZB Partners, a law firm. One of the keys to revival lies in rural India, where dynamics and attitudes have changed in the past few decades, said Lalitashwini, director of TAFE, a farm equipment company. "The knowledge asymmetry that used to exist between urban and rural is virtually gone," said Venu. "With the accessible data, today the rural customer has access to all the same information. The access to markets has improved. They want to be entrepreneurs. We need to get that animal spirits into rural India."

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in accordance with Trai's directives. It said SP Kochhar, director-general of the Cellular Operators Association of India (COAI) that represents Reliance Jio, Bharti Airtel and Vodafone.

"This proactive measure is expected to minimise disruption

and consumer inconvenience,"

Kochhar said, adding that telco operators and stakeholders have undertaken extensive preparatory work to put the system in place.

The comments come against the backdrop of the Trai directive of August 20, 2024, which mandates traceability of all commercial messages sent by PEs.

As per the directive, which came into effect December 11, messages that do not have a defined or matching telemarketer (TM) ID will be blocked to bolster safer and transparent communication channels for mobile subscribers. The telecom regulator had initially set November 1 as the date to implement the mandate, but was extended by a month to December 1, and then pushed to December 11 after telcos warned of massive disruptions if they started blocking messages that did not allow their origin to be traced. Operators had said most telemarketers and business entities, like banks, were not technically prepared for the new rules.

An industry official said that the system had seen a "less than 1% failure" in messages going to the end consumers.

Starting December 11, 2024, the blocking regime will be fully operational. Any message where the telemarketer chain is undefined or does not match will be rejected in

# राजस्थान अध्यापक पात्रता परीक्षा (रीट ) आगामी 27 फरवरी को 16 दिसम्बर 2024 से 15 जनवरी 2025 तक होंगे रीट के आवेदन

अजमेर, (कासं)। राजस्थान माध्यमिक शिक्षा बोर्ड ने राजस्थान अध्यापक पात्रता परीक्षा (रीट-2024) का नोटिफिकेशन जारी कर दिया है। रीट परीक्षा के लिए लेवल एक व दो के ऑनलाइन आवेदन की प्रक्रिया 16 दिसंबर से शुरू होगी और 15 जनवरी 2025 तक चलेगी। अभ्यर्थी माध्यमिक शिक्षा बोर्ड की आधिकारिक वेबसाइट पर जाकर आवेदन कर सकते हैं। इस बार रीट परीक्षा 27 फरवरी 2025 को आयोजित की जाएगी।

सचिव कैलाश चन्द्र शर्मा ने बताया कि इस बार रीट परीक्षा के पैटर्न में कुछ महत्वपूर्ण बदलाव किए गए हैं। परीक्षा ओएमआर शीट पर होगी और इसमें पांचवां विकल्प (पांचवा ऑप्शन) शामिल किया गया है। यह बदलाव परीक्षा को अधिक पारदर्शी और सटीक बनाने के उद्देश्य से किया गया है।

**दो पारियों में होगी परीक्षा :-** सचिव कैलाश चन्द्र शर्मा ने बताया कि रीट 2024 परीक्षा दो अलग-अलग स्तरों (लेवल) की होगी, जो एक ही दिन में दो पारियों में आयोजित की जाएगी। प्राथमिक स्तर (लेवल 1) और उच्च प्राथमिक स्तर (लेवल 2) की परीक्षाएं अलग-अलग समय पर होंगी। यह व्यवस्था सुनिश्चित करेगी कि दोनों परीक्षाओं के संचालन में कोई परेशानी न हो। प्रथम पारी की परीक्षा 27 फरवरी को प्रातः 10 बजे से 12.30 बजे तक होगी। द्वितीय पारी की परीक्षा दोपहर 3 बजे से सायं 5.30 बजे तक आयोजित की जाएगी। अभ्यर्थी अधिक होने की स्थिति में परीक्षा का एक दिन बढ़ाया जा सकता है।

**परीक्षा केंद्र और सुरक्षा इंतजाम :-** उन्होंने बताया कि परीक्षा प्रत्येक जिला मुख्यालय पर आयोजित की जाएगी। बोर्ड ने यह भी सुनिश्चित किया है कि परीक्षा को सफलतापूर्वक संचालित करने के लिए सख्त सुरक्षा इंतजाम किए जाएंगे। परीक्षा केंद्रों पर सीसीटीवी कैमरे लगाए जाएंगे और निगरानी के लिए विशेष टीमें तैनात की जाएंगी।

**बोर्ड की वेबसाइट पर उपलब्ध है लिंक :-** रीट परीक्षा 2024 से संबंधित सभी जानकारीयों और आवेदन लिंक माध्यमिक शिक्षा बोर्ड की आधिकारिक वेबसाइट पर उपलब्ध हैं। अभ्यर्थी समय रहते आवेदन प्रक्रिया पूरी कर सकते हैं। लेवल एक व दो के लिए 550 रूपए परीक्षा शुल्क रखा गया है। कोई अभ्यर्थी दोनों लेवल के लिए आवेदन करता है तो उसे 750 रूपए शुल्क देना होगा।

## सराड़ी गांव में खेत में किसानों को लेपर्ड दिखा

उदयपुर, (का.सं.)। उदयपुर संभाग के सलुंवर के सराड़ी गांव में बुधवार को भी लेपर्ड देखा गया। खेत में लेपर्ड को देखकर ग्रामीणों में भय व्याप्त हो गया है। जानकारी के अनुसार बुधवार सुबह खेत में पानी देने पहुंचे चार किसानों के सामने अचानक लेपर्ड आ गया और गुर्रति हुए उनकी तरफ बढ़ने लगा। सबने मिलकर शोर मचाया तो लेपर्ड झाड़ियों में भाग निकला।

बुधवार सुबह करीब 7:30 बजे सराड़ी के पास लेपर्ड के पास खेत में काम कर रहे भैरा गायरी, बाबर गायरी, रूपा सालवी, किशन सालवी, देवा तवेड़ ने देखा। सराड़ी में कालीमगरी, गामरा कुआं पर खेती करने वाले झमकलाल ने बताया कि सुबह के समय बिजली की आपूर्ति होने से खेतों में पानी देने जाना पड़ता है। आज सुबह 7:30 बजे भैरा गायरी, बाबर गायरी, रूपा सालवी, किशन सालवी, देवा तवेड़ उनके खेत की दीवार के पास बैठे थे।

इसी दौरान पत्तों की सरसराहट हुई और एक लेपर्ड दीवार कूदकर खेत में घुसता नजर आया। वह उन पांच लोगों से करीब 35 फीट दूरी पर था। देखने में बड़ा भयानक लग रहा था। गुर्रहट भी साफ सुनाई दे रही थी। हमने सबने मिलकर कर शोर मचाया तो लेपर्ड तुरंत दीवार कूदकर दोबारा झाड़ियों में भाग गया। हमारी मांग है कि खेतों की तरफ भी पिंजरे लगाए जाएं ताकि लेपर्ड पकड़ में आ सके।

लेपर्ड की दिखाई देने की ग्रामीणों ने सूचना भाजपा जिला उपाध्यक्ष चंद्रशेखर जोशी को दी। जोशी ने इस मामले में सलुंवर जिला कलेक्टर जेएस संघु और वन विभाग के अधिकारी लोकेश सिंह से बात कर पिंजरा लगाने की मांग की। इससे दो दिन पहले सोमवार को इसी खेत के पास ग्रामीणों को रैर तार टॉर्च की रोशनी में लेपर्ड नजर आया था। बड़ा सा लेपर्ड और उसकी चमकीली आंखें देख ग्रामीण जान बचा कर वहां से भागे और 2 दिन तक खेत पर ही नहीं गए।

भाजपा जिला उपाध्यक्ष चंद्रशेखर जोशी ने बताया, वे ग्रामीणों की सूचना पर गांव में गए और अधिकारियों से बात कर पिंजरा लगाने की मांग की। उन्होंने कहा कि बच्चों को भी सावचेत करें और अकेले बाहर नहीं निकलने दें। जोशी ने बताया कि वन विभाग के पास इस रेंज में एक ही पिंजरा है जबकि लेपर्ड के मुकमेंट की शिकायतें आसपास के अन्य गांवों से भी आ रही हैं। जोशी ने इस संबंध में सलुंवर विधायक शांता देवी मीणा से बात कर कहा कि करावली वन नाका के लिए एक अलग पिंजरे की व्यवस्था कराई जाए, क्योंकि जयसमंद कैचमेंट एरिया मेवल क्षेत्र में लेपर्ड के हमले की शिकायतें ज्यादा आ रही हैं।



## राष्ट्र - निर्माण में योगदान का अवसर

### आइए हम सब मिलकर राष्ट्रीय सांख्यिकीय प्रणाली को मजबूत बनाएं

एनएसओ, सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय, भारत में रोजगार परिदृश्य पर आंकड़े प्रदान करने के लिए **आवधिक श्रम बल सर्वेक्षण (पीएलएफएस)** आयोजित करता है।

पीएलएफएस के प्रमुख निष्कर्ष

श्रम बल भागीदारी दर (एलएफपीआर)

श्रमिक जनसंख्या अनुपात (डब्ल्यूपीआर)

बेरोजगारी दर (यूआर)

सभी नागरिकों से अनुरोध है कि वे राष्ट्रीय सांख्यिकीय कार्यालय (एनएसओ) के सर्वेक्षणकर्ताओं को सहयोग दें और सटीक आंकड़े उपलब्ध कराएं

सर्वेक्षण में भाग लेने वाले प्रतिदर्श व्यक्ति की पहचान सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय की सभी रिपोर्टें/माइक्रोडेटा में गोपनीय रखी जाती है

एनएसओ, सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय की पीएलएफएस रिपोर्ट देखने हेतु [www.mospi.gov.in](http://www.mospi.gov.in) पर जाएं, माइक्रोडेटा <https://microdata.gov.in/nada43/index.php/home> पर देखें

[www.mospi.gov.in](http://www.mospi.gov.in) [@GoStats](#) [/GoStats](#) [Ministry of Statistics and Programme Implementation](#) [Ministry of Statistics & PI](#)

CBC 39101/13/0008/2425

## 29 जुआरी पकड़े, 10.87 लाख की नगदी जब्त नाबालिग से दुराचार व हत्या के आरोपी को आजीवन कारावास कोर्ट ने दो लाख के अर्थदंड से दंडित किया

भीलवाड़ा, (निसं)। जिले के कारोई थाना क्षेत्र में एक फार्म हाउस पर जुआ खेल रहे 29 लोगों को पुलिस ने गिरफ्तार किया है। वहीं दांव पर लगे 10.87 लाख की नकदी व जुआ सामग्री के साथ ही नौ लज्जरी वाहन जब्त किये हैं।

जिला पुलिस अधीक्षक धर्मेन्द्रसिंह ने बताया कि पुलिस मुख्यालय द्वारा निरन्तर राज्य में जुआ, शराब, हथियार व मादक पदार्थ की धरपकड़ के लिए निर्देश जारी किये गये हैं। इसी के तहत एएसपी सहाड़ा रोशन पटेल व डीएसपी गंगापुर रविन्द्रप्रताप सिंह के सुपरविजन में कारोई व गंगापुर थाना पुलिस की टीम गठित की गई। इस बीच, कारोई पुलिस को मुखबिर से सूचना मिली कि सुंदरपुरा में स्थित फार्म हाउस में जुआ खेला जा रहा है।

इस सूचना पर पुलिस टीम ने फार्म हाउस पर दबिश देकर घेराबंदी की। मौके पर 29 लोग घोड़ादाना पर रुपयों का दांव लगाकर जुआ खेलते मिले। पुलिस ने सभी 29 जुआरियों को गिरफ्तार कर मौके से 10 लाख 87 हजार 50 रुपये की नकदी व जुआ सामग्री के साथ ही नौ लज्जरी वाहन जब्त किये।

अजमेर, (कासं)। नाबालिग बालिका से दुराचार कर जहर देकर हत्या करने के मामले में बुधवार को अजमेर की पाँक्सो कोर्ट संख्या-1 के न्यायाधीश ने आरोपी युवक को अंतिम सांस तक आजीवन कारावास की सजा सुनाते हुए दो लाख रुपए के अर्थदंड से भी दंडित किया।

पाँक्सो कोर्ट के विशिष्ट लोक अभियोजक रूपेंद्र परिहार ने बताया कि परिवादी ने मसूदा थाने में 2 अगस्त 2022 को मुकदमा दर्ज कराया था, जिसमें बताया कि उनकी 16 साल की बेटी को आरोपी शंभूसिंह सुबह करीब नौ बजे अपने साथ खेत पर ले गया, जहां उसने उसके साथ दुराचार कर विषाक्त पदार्थ का सेवन करा दिया। खेत से जब उनकी बेटी घर पर आई तो उसे स्थानीय अस्पताल में उपचार के लिए लेकर गए, चिकित्सकों ने उसकी नाजुक हालत को देखते हुए अजमेर के जेएलएन अस्पताल रैफर कर दिया। अस्पताल में छह दिन तक मासूम जीवन और मौत के बीच संघर्ष

करीत रही और उपचार के दौरान उसने दम तोड़ दिया।

मसूदा थाना पुलिस ने मुकदमा दर्ज कर आरोपी युवक को गिरफ्तार किया। पुलिस ने आरोपी के खिलाफ हत्या के साक्ष्य छुपाने के आरोप में आरोप पत्र न्यायालय में पेश किया। परिहार ने बताया कि अस्पताल में पीड़िता के बयान दर्ज नहीं हो सके थे। अभियोजन पक्ष की प्रकरण में सर्वमर्दासिस एविडेंस और पीड़िता के शरीर से लिए गए वीसरा रिपोर्ट के आधार पर यह फैसला सुनाया गया है। अभियोजन पक्ष की ओर से मामले में 21 गवाह और 34 दस्तावेज पेश किए गए थे।

**पोस्टमार्टम से हुआ खुलासा :-** लोक अभियोजक परिहार ने बताया कि मृतका का मेडिकल बोर्ड पोस्टमार्टम करवाया गया था। कोर्ट में डॉक्टर ने दिए बयान में बताया कि मृतका के दाहिने तरफ एंगल आफ माउथ पर कुचला हुआ घाव के चोट के निशान थे, जो 24 घंटे के भीतर के निशान थे। डॉक्टर ने बताया कि मृतका के शरीर में जहर पाया गया। पाँक्सो कोर्ट के न्यायाधीश ने फैसला सुनाते हुए टिप्पणी करते हुए कहा कि ऐसे अपराध करने वालों के विरुद्ध नरमी का रूप अपनाया जाना न्यायोचित नहीं है, अंत कठोर धन से दंडित किया जाए।

भारतीय बंदरगाह संघ

प्रथम तल, एनबीसीसी लेस, साउथ टॉवर, बी.पी. मार्ग, लोदी रोड, नई दिल्ली-110003

भारत के विभिन्न प्रमुख बंदरगाहों में सिविल इंजीनियरिंग अनुशासन में कार्यकारी स्तर के पदों की भर्ती

भर्ती सूचना-अंतिम तिथि विस्तार

कृपया विज्ञान संख्या ADVT No. 2024/SGR/01 का संदर्भ लें। ऑनलाइन आवेदन प्राप्त करने की अंतिम तिथि 26.12.2024 तक बढ़ा दी गई है। अन्य सभी शर्तें अपरिवर्तित रहेंगी। भर्ती प्रक्रिया के बारे में विस्तृत जानकारी आधिकारिक वेबसाइट [www.ipa.nic.in](http://www.ipa.nic.in) पर उपलब्ध है।

CBC 37203/12/0011/2425

मुख्य प्रशासनिक अधिकारी (प्रभारी)

कार्यालय ग्राम पंचायत जयरामपुरा

पंचायत समिति खण्डेला (सीकर)

पत्रांक-95

दिनांक-02.12.2024

ई-निविदा सूचना संख्या-2/2024-25

इस कार्यालय द्वारा सीसी ब्लॉक निर्माण के कार्य को पूर्ण सम्पादित करने हेतु एक वर्ष की डिफेक्टिव लाईबिलिटी के साथ उपर्युक्त श्रेणी के राजस्थान/केन्द्र सरकार में पंजीकृत संवेदकों से ई टेण्डर प्रक्रिया द्वारा ऑनलाइन निविदाएं आमंत्रित की जाती हैं। उक्त निविदा से सम्बन्धित विवरण वेब साईट <http://eproc.raajasthan.gov.in>, <http://sppp.raj.nic.in> पर देखा जा सकता है।

उक्त कार्य के NIB NO. PIT2425A0222 and UBN NO. PIT2425WSOB00230 है।

ग्राम विकास अधिकारी

ग्राम पंचायत जयरामपुरा

प.स. खण्डेला

सरपंच

ग्राम पंचायत जयरामपुरा

प.स. खण्डेला

फॉर्म ए

सार्वजनिक घोषणा

(भारत सरकार के दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, २०१७ के विनियमन १४ के तहत)

डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

| क्रम | विवरण                                                                  | विस्तृत विवरण                                                                                                                                             |
|------|------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------|
| १    | कॉर्पोरेट व्यक्ति का नाम                                               | डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड                                                                                                                       |
| २    | कॉर्पोरेट व्यक्ति की पंजीकरण तिथि                                      | १० जून २०१९                                                                                                                                               |
| ३    | वह प्राधिकरण जिसके तहत कॉर्पोरेट व्यक्ति पंजीकृत है                    | रजिस्ट्रार ऑफ कंपनीज, जयपुर                                                                                                                               |
| ४    | कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान क्र                         | U72900RJ2019FTC065226                                                                                                                                     |
| ५    | कॉर्पोरेट व्यक्ति का पंजीकृत कार्यालय और प्रमुख कार्यालय (यदि कोई हो): | ३/९९ एसएफएस अग्रवाल फार्म, मानसरोवर, एमएफएस, मानसरोवर, जयपुर, राजस्थान, ३०२०२०                                                                            |
| ६    | कॉर्पोरेट व्यक्ति की परिसमापन प्रारंभ तिथि                             | १० दिसंबर २०२४                                                                                                                                            |
| ७    | परिसमापक का नाम, पता, ई-मेल पता, फोन नंबर और पंजीकरण संख्या :          | सुनील गजानन नानल सी/ओ कंज एंड कंपनी एलएलपी, कंपनी सावित्र, ३-४, ऐश्वर्या संकुल, १७ जी.ए. कुलकर्णी पथ, जोशी रेलवे म्यूजियम के सामने, कोथरुड, पुणे - ४११०३८ |
|      | स्वायी पता :                                                           | फ्लैट नंबर ८, प्रियंजलि, गली नंबर ६, द्युतुरकर कॉलोनी, कोथरुड, पुणे - ४११०३८                                                                              |
|      | ईमेल:                                                                  | <a href="mailto:sunil.nanal@kanjars.com">sunil.nanal@kanjars.com</a>                                                                                      |
|      | आईबीबीआई/आईपीए-००२/आईपी-००१९४/२०१७-१८/१०१६०                            |                                                                                                                                                           |
| ८    | दावों को प्रस्तुत करने की अंतिम तिथि                                   | ९ जनवरी २०२५                                                                                                                                              |

इस माध्यम से यह सूचित किया जाता है कि डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड ने १० दिसंबर २०२४ से स्वैच्छिक परिसमापन प्रक्रिया प्रारंभ की है।

डीकर्टिस इंटरनेशनल प्राइवेट लिमिटेड के सभी हितधारकों को अनुरोध किया जाता है कि वे अपने दावों के प्रमाण ९ जनवरी २०२५ तक, ऊपर वर्णित पते पर परिसमापक को प्रस्तुत करें।

वित्तीय ऋणदाता अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करें। अन्य सभी हितधारक अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

झूठे या भ्रामक दावों के प्रमाण प्रस्तुत करने पर दंड लगाया जा सकता है।

तारीख : १२/१२/२०२४

सुनील गजानन नानल

जयपुर

परिसमापक

आईबीबीआई/आईपीए-००२/आईपी-००१९४/२०१७-१८/१०१६०

\*उपरोक्त सार्वजनिक घोषणा मूल अंग्रेजी सार्वजनिक घोषणा का स्वैच्छिक अनुवाद है। संदर्भ स्पष्टीकरण और अन्य कानूनी मामलों के लिए मूल अंग्रेजी नोटिस को ही मान्य माना जाएगा।